

CC no. 36/09

SEBI Vs. Teem Orchard India Ltd. & Ors.

27.11.2009

Present : Sh. Varun Mehra, proxy counsel for SEBI with Ratan Lal, Legal officer for SEBI.

Accused no. 1 is company.

Accused no. 3 and 5 are PO.

Accused no. 2 and 4 on bail with counsel Sh. O.N. Ratan Pal.

Fine has been paid on behalf of accused no. 1, 2 and 4 in terms of the previous orders.

Applications moved on behalf of applicant/sureties Sh. Anjani Nath Khare and Sh. Alok Kumar Mishra for return of the documents.

Heard. Accused no. 1, 2 and 4 had been convicted sentence vide order dated 19.11.2009. Applicants stood sureties for accused no. 2 and 4 are accordingly discharged and their documents be released against proper receipt and on furnishing proof of their identity, endorsement on documents if any be cancelled.

CW 1 Manish Vashist, AGM SEBI examined and discharged.

* In view of the statement of CW 1, I am of the view that there is sufficient evidence on record against all the accused. File is consigned to Record Room u/s 299 Cr. P.C. with the liberty to SEBI to get is reopened/revived as and when the accused are traced.

Received original
F.D.R. No. C 0186023/24
Anjani Nath Khare
27.11.09
Se. Secy. to Jt. Secy. C 0186024/25

(POONAM CHAUDHARY)
ASJ(Central-01)/DELHI.
27.11.2009

Identified the signatures of both Sh. Anjani Nath Khare and Alok Kumar Mishra
27/11/2009

Office of the District & Sessions Judge
Delhi
Certified to be True Copy
Date 11/3/2010
Cooperating Agency (Prosecution)
Authenticated and in possession of the
Investigating Agency

3/10
No. 3/10
अनिलकुमार
सहायक जज
दिल्ली